

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 121 of 2019**

**IN THE MATTER OF:**

Martin S.K. Gola .... Appellant

Vs

Wig Associates Pvt. Ltd. & Ors. .... Respondents

**Present:**

**For Appellant: Mr. Davesh Bhatia, Advocate with Appellant in person.**

**For Respondents: Mr. Vikas Mehta and Mr. Mithun Shashank, Advocates for Respondent No.3.**

**Mr. Deepak Tyagi, Advocate for Ms. Praveen Gautam, Advocate for Bank of Baroda (BOB).**

**ORDER**

**05.08.2019** Respondent No.1 and Respondent No.3 have filed replies.

Appellant has filed rejoinder to the reply of Respondent No.3 – IBBI.

None present for Respondent No.2 – Committee of Creditors.

List the Appeal 'for admission (after notice)' on **3<sup>rd</sup> September, 2019**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)